

Economic Affairs suggested the association of banks alongwith the Urban Local Bodies in the identification process of beneficiaries under SUME. Accordingly, instructions have been issued to all the State Governments/UT Administrations to set up Task Force at the local level viz. for each town covered/to be covered under the NRY. The composition of Task Force shall be the Chief Executive Officer/Municipal Commissioner, a representative of Lead Bank, a representative of two-three other major banks, a nominee of District Employment Office and if such a town is covered under Urban Basic Services for the Poor (UBSP) Programme, Community Organiser or Project Officer of UBSP may also be co-opted under the Task Force. Leading Non Governmental Organisations (NGOs), if any, working in the area may also be associated preferably.

- (v) Four Meetings at the Secretary level were convened during June, 1991, February, 1992, April, 1993 and July, 1994 for reviewing the performance of NRY.
- (vi) Several review meetings have also been held with the representatives of States/UTs at Delhi as also the officers from the Ministry visited several States/UTs with a view to review the performance of NRY.
- (vii) Towards the last quarter of the 1993, Planning Commission has given the work of evaluation of NRY in five States namely, Maharashtra, Orissa, Andhra Pradesh, Gujarat and Tamil Nadu to Operations Research Group (ORG), Baroda. It is understood the ORG has since submitted the report to Planning Commission and their reaction to the said report is awaited.
- (viii) State specific letters indicating the performance on implementation of the Yojana, had been issued in September, 1993 again in September, 1994 to all State Govts./UT Administrators with a request to increase the tempo of performance so as to achieve the utilisation of unspent funds available with them.
- (ix) Due to non receipt of utilisation certificates from States, letters from the level of Joint Secretary in the Ministry of Urban Development had been sent to all State Secretaries towards the end of 1993 followed by several reminders for expediting the utilisation certificates to enable this Ministry to release funds.
- (x) On the implementation of Scheme of Housing & Shelter Upgradation (SHASU), A D.O. letter from Joint Secretary in the Ministry had been sent to all State Secretaries in February, 1994 requesting them to submit more and more projects to Housing & Urban Development Corporation (HUDCO) for utilising the funds available for the purpose.
- (xi) The Scheme of Housing & Shelter Upgradation which, till now, was applicable to only towns with a

population between 1 lakh and 20 lakhs, has now been made applicable to all towns with a population between 1 lakh and 20 lakhs.

- (xii) The empowered committee on SHASU has approved diversion of funds from States, with whom funds remain unutilised for a period of two years, to better performing States.
- (xiii) Diversion of funds from poor performing States to better performing States under Scheme of Urban Micro Enterprises (SUME) and Scheme of Urban Wage Employment (SUWE) has also been resorted to for the year 1994-95.

[Translation]

Road Accidents

935. SHRI JANARDAN MISRA: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) whether the number of road accidents is increasing constantly in various parts of the country;
- (b) if so, the number of accidents in Delhi and other cities during the last six months;
- (c) whether the Government propose to take some specific steps to curb these accidents; and
- (d) if so, the details thereof?

MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) In Delhi 4822 accidents have been reported from Sept. 94 to Feb. 95. There are about 600 cities in the country and as no city has been specified, it is not possible to give information in respect of other cities.

(c) and (d) Steps being taken to curb accidents are given in the enclosed statement.

STATEMENT

Steps taken/being taken to reduce accidents in Delhi.

1. 1995 is being observed as 'Road Safety Year'. All the State Governments have been requested to take effective measures to reduce road accidents and carry out various publicity campaigns throughout the year.
2. The Transport Department, Delhi has set up a Motor Driving Training School to impart driver training on scientific lines.
3. Measures have been taken to ensure strict compliance of provisions of Motor Vehicles Act with regard to issue of driving licences as well as fitness of the vehicles.
4. Refresher Courses for the drivers were started in November, 1992 and are going on. The drivers are subjected to proficiency test. Besides, training programmes are also being run by Loss Prevention Association of India. National Association of Critical Care Medicine (India), New Delhi has also conducted 60 one day training programmes for drivers at Inspection Pt., Burari, New Delhi which were attended by about 6,500 drivers.

5. The Delhi Police have also taken following steps to check the accidents;

(i) Strict and rigid enforcement of traffic rules and regulations.

(ii) Organising special drives against rash and negligent driving, driving without licence, drunken driving and red light jumping etc.

(iii) Regular prosecution of violators by issue of notice.

(iv) Introduction of traffic signals/blinders in accident prone areas.

(v) Deployment of more traffic policemen in accident prone areas.

(vi) Special mobile checking on National Highways.

(vii) Prosecution with the help of modern equipments, i.e. Alcometer and Radar Gun.

(viii) Taking out mobile exhibition van to different places for refresher courses.

(ix) Distribution of literature on road safety.

(x) The Delhi Traffic Police is regularly organising 'Special Prosecution Drives' against erring drivers to reduce road accidents and improve their behaviour. From January, 1994 to February, 1995, the Delhi Police arrested 10,082 erring drivers, impounded 7,644 vehicles and prosecuted 15,83,997 vehicles for various traffic violations.

[English]

Telephone Connections

936. DR. RAMESH CHAND TOMAR:
SHRI DEVI BUX SINGH:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of the persons applied for telephone connections till December 31, 1994, State-wise;

(b) the year upto which the telephone connections have been released as on December 31, 1994, State-wise;

(c) the number of persons who got registered their names in 1988 and no telephone connection have been provided to them upto December 31, 1994, State-wise; and

(d) the percentage of out of turn telephone connections released by the Government during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI KUKH RAM): (a) Total number of persons applied and waiting for telephone connections till Dec. 31st, 1994 are given in the enclosed Statement.

(b) to (d). The information is being collected and will be laid on the Table of House.

STATEMENT

S. No. Circle/Unit	Waiting List as on 31-12-94
1. Andhra Pradesh	145936
2. Assam	15425
3. Bihar	35685
4. Gujarat (Including Dadar, Diu Daman and Nagar Haveli)	235972
5. Haryana	71058
6. Himachal Pradesh	19752
7. Jammu & Kashmir	21995
8. Karnataka	133605
9. Kerala (Including Lakshadweep (UT))	342240
10. Madhya Pradesh	61480
11. Maharashtra (Including Bombay and Goa)	334900
12. North East (Including Arunachal, Manipur, Meghalaya, Mizoram, Nagaland and Tripura)	8414
13. Orissa	8383
14. Punjab (Including Chandigarh (UT))	204892
15. Rajasthan	184286
16. Tamil Nadu (Including Pondichery (UT))	340558
17. Uttar Pradesh	134133
18. West Bengal (Including Sikkim and Andaman Nicobar Island)	90371
19. Delhi	198109
	25,83,194

Racket in ISD Calls

937. SHRI PROBHU DAYAL KATHERIA:
SHRI SATYA DEO SINGH:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have received complaints that several gangs are active in the country who are providing International telephone facility to the people at cheaper rates;

(b) if so, the annual loss suffered by the Government as a result thereof;

(c) the number of persons arrested in regard during 1993-94 and the action taken against them; and

(d) the steps proposed to be taken by the Government to check such unlawful activities?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) to (d). Information is being collected and will be laid on the Table of the House.

[English]

Alloy Steel Plant, Durgapur

938. SHRI V. SREENIVASA PRASAD: Will the Minister of STEEL be pleased to state:

(a) whether the Alloy Steel Plant, Durgapur has been diverting their products for wagon industry to manufacture municipal dust-bins;

(b) whether orders have been placed with the Alloy Steel Plant, Durgapur by Bombay and Calcutta municipalities;

(c) if so, the facts thereof; and

(d) the reasons for diverting costly Alloy Steel for this